

30502

**THE HIGH COURT OF KERALA**

Kochi:682031  
ECC3/80089/2017

Dated: 27-03-2018

**TENDER NOTICE**

Limited tenders are invited for the Supply, Installation, Testing and Maintenance of Studio based Video Conferencing equipments for Kerala Judicial Academy having specification mentioned in **Annexure - 1**.

**GENERAL CONDITIONS**

1. The tenders should be addressed to the officer mentioned below in a sealed cover with the tender number and name shown below duly superscribed on the cover.
2. Intending tenderers should send their tenders so as to reach the Registrar (Recruitment and Computerisation), on due date and time (noted below). No tender received after the specified date and time will be accepted on any account. The information about the bidder (Bidder profile and Financial Status) should be submitted as per **Annexure 2**. It is mandatory that the bidder should provide the details regarding the technical specification of the quoted item and its compliance status, in the sample format specified in **Annexure 3**. The deviations from the tender terms and conditions if any, shall be provided in the sample format specified in **Annexure 4**.
- 3 (a) Every tenderer who has not registered his name with the state Government (Stores Purchase Department), should send along with his tender, an Earnest Money Deposit mentioned below. The amount may be paid either by remittance into any Government Treasury in chalans in duplicate, duly countersigned by the officer mentioned below or by Demand Drafts (crossed) on the local branch of State Bank of India drawn in favour of the officer mentioned below. In the case of remittance into the treasury, chalan receipt should be forwarded along with the tender. Cheques will not be accepted. The Earnest Money of the unsuccessful tenderers will be returned after the tenders are settled; but that of the successful tenderers will be

adjusted towards the security that will have to be deposited for the satisfactory fulfillment of the contract.

(b) Tenderers whose names are registered with Government (Stores Purchase Department) are generally exempted from furnishing Earnest Money for such articles for which they have registered their names. If they tender for stores other than those for which they have registered their names, they will have to furnish earnest money as in the case of unregistered firms. Registered firms will have to quote invariably in every tender they submit the registration number assigned to them by the Stores Purchase Department.

(c)(i) Micro, Small & Medium Enterprises and Cottage Industries and Industrial co-operatives within the State which are certified as such by the Director of Industries and commerce or by the Regional Joint Directors of Industries and Commerce will be exempted from furnishing Earnest Money Deposits in support of tenders submitted by them to Government Departments. The Khadi and village Industries Co-operative Societies and the institutions registered under the Literary, Scientific and Charitable Societies Act and financed by the Kerala Khadi and Village Industries Board within that State which are certified as such by the Secretary, Kerala Khadi Village Industries Board will be exempted from furnishing Earnest Money Deposits in support of tenders submitted by them to Government Departments. Government Institutions/State Public Sector Industries which manufacture and supply stores will also be exempted from furnishing Earnest Money for tenders submitted by them.

(ii) Micro and Small Enterprises and Industrial Co-operatives within the State which have been registered as such with the Industries Department (Department under the control of the Director of Industries and Commerce) on furnishing proof of such registration will be exempted from furnishing security deposit against contracts for supply of stores manufactured by them provided that an officer of and above the rank of Deputy Director of Industries and commerce having jurisdiction over the area also certifies to the soundness and reliability of the concerns to undertake the contracts. The Khadi and Village Industries Co-operative Societies within the State which have been

registered as such with the Kerala Khadi and Village Industries Board and the institutions registered under the Literary, Scientific and Charitable Societies Act and which are financed by the Board within the State on furnishing proof of such registration will be exempted from furnishing security deposits against contracts for supply of stores manufactured by them provided that the Secretary, Kerala Khadi and Village Industries Board also certifies to the soundness and reliability of the concerns to undertake the contracts. Government Institutions or any Institutions listed in Annexure 16 which supplies stores, and Government of India Undertaking will also be exempted from furnishing security in respect of contracts for supply of stores.

(d) In the matter of purchase of stores by the High Court of Kerala, Small Scale Industrial Units sponsored by the National Small Scale Industries Corporation Limited, New Delhi and in respect of which competency certificates are issued by the Corporation will be exempted from payment of Earnest Money Deposits and Security Deposits.

4. The tenders will be opened on the appointed day and time in the office of the undersigned, in the presence of such of those tenderers or their nominees who may be present at that time.
5. (a) The Bidder is allowed to modify or withdraw its submitted bid any time prior to the last date prescribed for receipt of bids, by giving a written notice to the High Court.  
(b) Subsequent to the last date for receipt of bids, no modification of bids shall be allowed.  
(c) The Bidders cannot withdraw the bid in the interval between the last date for receipt of bids and the expiry of the period fixed for keeping the rates firm for acceptance.  
(d) If any tenderer withdraws from his tender in the interval between the last date for receipt of bids and the expiry of the period fixed for keeping the rates firm for acceptance the earnest money if, any, deposited by such bidder will be forfeited to the Govt. of Kerala or such action taken against him as High Court of Kerala think fit.
6. Tenderers shall invariably specify in their tenders the delivery conditions including the time required for the supply of articles tendered for.

7. (a) The tenderer shall clearly specify whether the articles offered bear Indian Standards Institution Certification Mark or not. In such cases, they shall produce copies of Certification mark along with their tender in support of it.
- (b) Tenderers shall clearly specify whether the goods are offered from indigenous sources, from imported stocks in India or from foreign sources to be imported under a license. High Court of Kerala reserves the right to reject offers for import of goods if the Import Trade Control Policy in force at the time of award of the contract prohibits or restricts such imports.
- (c) The Bidder should comply the Circular No.07/02/08 of the Govt. Of India Central Vigilance Commission and should submit an undertaking of authenticity for selling and supporting the components offered under this project as per the format in **Annexure 5**.
8. (a) Tenders will be evaluated by the technical team in the High Court in terms of specification and demonstration conducted. However the final acceptance of the tender will be after Technical evaluation and Financial evaluation as per criteria laid down in the **Annexure 6**.
- (b) The final acceptance of the tenders rests entirely with the High Court of Kerala who do not bind themselves to accept the lowest or any tender. But the tenderers on their part should be prepared to carry out such portion of the supplies included in their tenders as may be allotted to them.
9. In the case of materials of technical nature the successful tenderer should be prepared to guarantee satisfactory performance for a definite period under a definite penalty.
10. Communication of acceptance of the tender normally constitutes a concluded contract. Nevertheless, the successful tenderer shall also execute an agreement for the due fulfillment of the contract within the period to be specified in the letter of acceptance. The High Court of Kerala reserves the right, at the time of award or during the contract, to increase or decrease the quantity of any of the equipment by 25% of the tendered quantity without change in other terms and conditions. The contractor shall have to pay all stamp duty, lawyer's charges and other expenses incidental to the execution of the agreement. Failure to execute the agreement within the period specified will entail the penalties set out in para 11 below.

11. (a) The successful tenderer shall, before signing the agreement and within the period specified in the letter of acceptance of his tender should submit a Bank Guarantee in the format as per **Annexure 7**, for a sum equivalent to 5 per cent of the value of the contract as security for the satisfactory fulfillment of the contract. The Bank Guarantee should be from a Nationalized bank or any scheduled commercial bank. If the successful tenderer fails to deposit the security and execute the agreement as stated above, the earnest money deposited by him will be forfeited to Government and contract arranged elsewhere at the defaulter's risk and any loss incurred by High Court of Kerala on account of the purchase will be recovered from the defaulter who will, however, not be entitled to any gain accruing thereby. If the defaulting firm is a registered firm their registration is liable to be cancelled.
- (b) In cases where a successful tenderer, after having made partial supplies fails to fulfil the contracts in full, all or any of the materials not supplied may at the discretion of the Purchasing Officer, be purchased by means of another tender or by negotiation or from the next higher tenderer who had offered to supply already and the loss, if any, caused to the High Court of Kerala shall thereby together with such sums as may be fixed by the High Court of Kerala towards damages be recovered from the defaulting tenderer.
- (c) Even in cases where no alternate purchases are arranged for the materials not supplied, the proportionate portion of the security deposit based on the cost of the materials not supplied at the rate shown in the tender of the defaulter shall be forfeited and balance alone shall be refunded.
- (d) If the contractor fails to deliver all or any of the stores or perform the service within the time specified in the contract, the purchaser shall without prejudice to its other remedies under the contract, deduct from the contract price as liquidated, damages, a sum equivalent to 0.5% of the delivered price of the delayed stores or unperformed services for each week of delay until actual delivery or performance, upto a maximum deduction of 10% of the contract prices of the delayed stores or services. Once the maximum is reached, the purchaser may consider termination of the contract at the risk and cost of the contractor.

**Note :** *The Bank Guarantee furnished as security deposit should be valid at the time*

*of signing the contract and it should remain valid upto the end of the 3 months after the expiry of the Warranty period.*

12. The security deposit shall, subject to the conditions specified herein, be returned to the contractor within three months after the expiration of the contract, but in the event of any dispute arising between the Department concerned and the contractor, the Department shall be entitled to deduct out of the deposits or the balance thereof, until such dispute is determined the amount of such damages, costs, charges and expenses as may be claimed. The same may also be deducted from any other sum which may be due at any time from High Court of Kerala to the contractor. In all cases where there are guarantee for the goods supplied the security deposit will be released only after the expiry of the guarantee period.
13. (a) (i) All payments to the contractors will be made by the Purchasing Officer in due course through Real Time Gross Settlement (RTGS) service of the Banks in accordance with the instructions of the government of India, Reserve Bank of India and the State Government.  
(ii) The vendor is required to furnish the following details (along with the invoices) such as: Name of the Bank, Branch name with its IFS Code (IFSC) and the Bank Account Number to which the amount is to be credited to facilitate the fund transfer through RTGS system.  
(b) All incidental expenses incurred by the High Court of Kerala for making payments outside the district in which the claim arises shall be borne by the contractor.
14. The tenderers shall quote also the percentage of rebate (discount) offered by them in case the payment is made promptly within fifteen days of taking delivery of stores.
15. Ordinarily payments will be made only after the supplies are actually verified and taken to stock but in exceptional cases, payments against satisfactory shipping documents including certificates of Insurance will be made up to 90 percent of the value of the materials at the discretion of High Court of Kerala. Bank charges incurred in connection with payment against documents through bank will be to the account of the contractor. The firms will produce stamped pre-receipted invoices in all cases where

payments (advance/final) for release of railway receipts/shipping documents are made through banks. In exceptional cases where the stamped receipts of the firms are not received for the payments (in advance) the unstamped receipt of the Bank (i.e., counterfoils of pay-in-slips issued by the Bank) alone may be accepted as a valid proof for the payment made.

16. The contractor shall not assign or make over the contract on the benefits or burdens thereof to any other person or body corporate. The contractor shall not underlet or sublet to any person or persons or body corporate the execution of the contract or any part thereof without the consent in writing of the purchasing officer who shall have absolute power to refuse such consent or to rescind such consent (if given) at any time if he is not satisfied with the manner in which the contract is being executed and no allowance or compensation shall be made to the contractor or the sub-contractor upon such rescission. Provided always that if such consent be given at any time, the contractor shall not be relieved from any obligation, duty or responsibility under this contract.
17. (a) In case the contractor becomes insolvent or goes into liquidation, or makes or proposes to make any assignment for the benefit of his creditors or proposes any composition with his creditors for the settlement of his debts, carries on his business or the contract under inspection on behalf of or his creditors, or in case any receiving order or orders, for the administration of his estate are made against him or in case the contractor shall commit any act of insolvency or case in which under any clause or clauses of this contract the contractor shall have rendered himself liable to damages amounting to the whole of his security deposits, the contract shall, thereupon, after notice given by the purchasing Officer to the contractor, be determined and the Department/ Government may complete the contract in such time and manner and by such persons as the Department/Government shall think fit. But such determination of the contract shall be without any prejudice to any right or remedy of the High Court of Kerala against the contractor or his sureties in respect of any breach of contract therefore committed by the contractor. All expenses and damages caused to High Court of Kerala by any breach of contract by the contractor

shall be paid by the contractor to High Court of Kerala, and may be recovered from him under the provisions of the Revenue Recovery Act in force in the State.

18. (a) In case the contractor fails to supply and deliver any of the said articles and things within the time provided for delivery of the same, or in case the contractor commits any breach of any of the covenants, stipulations and agreements herein contained, and on his part to be observed and performed, then and in any such case, it shall be lawful for High Court of Kerala (if they shall think fit to do so) to arrange for the purchase of the said articles and things from elsewhere or on behalf of the High Court of Kerala by an order in writing under the hand of the Purchasing Officer put an end to this contract and in case the High Court of Kerala shall have incurred, sustained or been put to any costs, damages or expenses by reason of such purchase or by reason of this contract having been so put an end to or in case any difference in price, compensation, loss, costs, damages, expenses or other money shall then or any time during the continuance of this contract be payable by the contractor to the High Court of Kerala under and by virtue of this contract, it shall be lawful for the High Court of Kerala from and out of any moneys for the time being payable or owing to the contractor from the High Court of Kerala under or by virtue of this contract or otherwise to pay and reimburse to the High Court of Kerala all such costs, damages and expenses they may have sustained, incurred or been put to by reason of the purchase made elsewhere or by reason of this contract having been so put an end to as aforesaid and also all such difference in price, compensation, loss, costs, damages, expenses and other moneys as shall for the time being be payable by the contractor aforesaid.

(b) In case any difference or dispute arises in connection with the contract, all legal proceeding relating to the matter shall be instituted in the Court within whose jurisdiction the Purchasing Officer voluntarily resides.

19. Any sum of money due and payable to the contractor (including security deposit returnable to him) under this contract may be appropriated by the Purchasing Officer or High Court or any other person authorized by Government and set off against any claim of the Purchasing Officer or



Government for the payment of a sum of money arising out of or under any other contract made by the contractor with the Purchasing Officer or High Court or any other person authorized by Government. Any sum of money due and payable to the successful tenderer or contractor from Government shall be adjusted against any sum of money due to Government from him under any other contracts.

20. Every notice hereby required or authorized to be given may be either given to the contractor personally or left at his residence or last known place of abode or business, or may be handed over to his agent personally, or may be addressed to the contractor by post at his usual or last known place of abode or business and if so addressed and posted, shall be deemed to have been served on the contractor on the date on which, in the ordinary course of post, a letter so addressed and posted would reach his place of abode or business.
21. The tenderer shall undertake to supply materials according to the specifications.
22. (a) No representation for enhancement of rates once accepted will be considered. However, in exceptional cases if High Court of Kerala is convinced of any compelling need for enhancement of rate, it may do so.  
(b) In the case of imported goods, when the price accepted is the ex-site price quoted by the tenderer, the benefit of any reduction in the c.i.f. price should accrue to the High Court of Kerala.
23. Any attempt on the part of the tenderers or their agents to influence High Court of Kerala in their favour by personal canvassing with the Officers concerned will disqualify the tenderers.
24. Tenderers should be prepared to accept orders subject to the penalty clause for forfeiture of security in the even of default in supplies or failure to supply within the stipulated period.
25. (a) The demonstration of the samples shall be demanded by the High Court at any stage. The tenderers or their authorized persons with authorisation letter should demonstrate the operational methods of the items/materials/machines and other features at their own cost. The date, time and venue of the demonstration of samples will be intimated as per the resolutions of the High

Court. Samples sent by V.P. Post or 'freight to pay' will not be accepted. The High Court of Kerala will not be responsible if any sample is found missing at any time due to the non-observance of the provisions of this clause. Tenderers whose samples are received late will not be considered. Tenders for the supply of materials are liable to be rejected unless samples, if called for, of the materials tendered for are forwarded. Should any demonstrated, inspected or tested items fail to conform to the specifications insisted, the High Court may reject them. No deviation from the approved sample is allowed.

(b) The bidder shall keep the samples approved by the High Court at the places insisted by the High Court for a specified time at the cost of the bidder for verifying the consistency in performance of such items.

26. Telegraphic quotations will not be considered unless they give details of prices and are immediately followed by confirmation with full relevant details posted before the due date of the tender.
27. (a) The prices quoted should be inclusive of all taxes, duties cesses, etc., which are or may become payable by the contractor under existing or future laws or rules of the country of origin/supply or delivery during the course of execution of the contract.  
(b) In case payment of customs/excise duty is to be made by the Purchasing Officer, the Purchasing Officer will pay the duty on the "unloaded invoice price" only in the first instance, any difference being paid when the tenderer produces, the final assessment orders later.
28. The tenderer will invariably furnish the GST registration certificate/details with their bills for payment.
29. Special conditions, if any, of the tenderers attached with the tenders will not be applicable to the contract unless they are expressly accepted in writing by the purchaser.
30. (a) The High Court of Kerala may terminate the tender process at any time without assigning any reason. The High Court of Kerala makes no commitments, expressed or implied that this process will result in a business transaction with anyone.  
(b) This tender does not constitute an offer by the High Court of Kerala. The bidder's participation in this process may result in the High Court of Kerala selecting the bidder to engage in further discussions and negotiations

toward execution of a contract. The commencement of such negotiations does not however signify a commitment by the High Court of Kerala to execute a contract or to continue negotiations. The High Court of Kerala may terminate negotiations at any time without assigning any reason.


31. The tenderer should send along with his tender an agreement executed and signed in Kerala Stamp Paper of value ` 200/- purchased in the Kerala State. A specimen form of agreement is also given in Annexure 8. Tenders without the agreement in stamped paper will be rejected outright. But in deserving cases where agreement has not been received, the purchasing officer may exercise his discretion and call upon such tenderer to execute the agreement within a period of ten days from the date of issue of such intimation, if the Purchasing Officer is satisfied that the omission to forward the agreement along with the tender was due to causes beyond the control of the tenderer and was not due to any negligence on his part. Agreement received from a tenderer after the above time limit will not be considered.

Superscription-Tender No ECC3/80089/2017 for Supply, installation, testing and maintenance of Studio based Video Conferencing equipments for Kerala Judicial Academy.	
Approximate cost	₹3,20,000/- (Rupees Three Lakhs Twenty Thousand Only)
Earnest Money Deposit (EMD)	₹3,200 /- (Rupees Three Thousand Two Hundred Only)- (by DD or Chalan)
Due date and time for receipt of tender	20-04-2018, 2 pm
Date and time for opening of tender	20-04-2018, 3 pm
Address of Officer from whom tender forms are to be obtained and to whom tenders are to be sent:	Registrar(Recruitment and Computerisation), High Court of Kerala. Ernakulam-682031
Pre-bid Meeting Date	12.04.2018
Contact Person	Registrar(Recruitment and Computerisation), High Court of Kerala Ph: 0484- 2562726/2727 email: ecc.kerala@nic.in
Bid Validity Period	Upto the completion of 180 days from the date of opening of the bid.
Tentative date of Delivery of Sample/ Demonstration	Date will be intimated in the due course

Evaluation of tenders	Technical and financial evaluation
Tentative date of completion of the work	30 days from the date of Supply order. (The period mentioned in the supply order shall be final.)

High Court of Kerala

27.03.2018



Sabu K Varghese

Registrar (Recruitment and Computerisation)

**ANNEXURE : 1**  
**Requirements and Specifications of the Items**

**Requirements**

Sl. No	Item	Approximate Unit Rate (₹)	Total Quantity (In numbers)	Approximate Total Cost (₹)
1	Studio based video conferencing System	3,20,000	1	3,20,000
<b>TOTAL</b>				3,20,000

**Specification**

<b>STUDIO BASED VIDEO CONFERENCING EQUIPMENTS FOR SJA</b>		
<b>ITEM 1. VC SYSTEM</b>		
<b>Power Specifications</b>		
1.	Input Voltage	230 +/- 5%
2.	Input Power Frequency	50 Hz
<b>Network Specifications</b>		
3.	Operatability	IP Networks Supporting Static IP as well as DHCP including for IPv6
4.	Ethernet Port	Autosense Ethernet Port
5.	NAT/Firewall	Support working behind NAT, Firewall traversal
6.	Compatibility	SNMP Alerts QoS (with DiffServ & IP Precedence)
<b>Video Specifications</b>		
7.	Protocol	H.264
8.	View/Picture Arrangment	Picture In Picture or side by side picture (Dual Monitor Emulation) support .
9.	Resolution	High Definition Live Video Resolution of 720 p at 25 fps for Transmission as well as Reception

10.	Transmission and Reception	HD Content & Presentation Transmission and Reception simultaneously
11.	Multiparty	Point to Point as well as MultiPoint (for at least 1 + 3 sites)
12.	Streaming	H.239 Dual Streaming support
<b>Audio Specifications</b>		
13.	Protocols	G.722, G.711
14.	Microphone	High Quality Microphone for distance of 3 meters or more Additional Microphone support
15.	Audio Quality	Built In Acoustic echo cancellation with noise reduction
<b>Video Conferencing Specifications</b>		
16.	Directory Protocols	Global Directory, Display of active participants, /H.350/LDAP protocol
17.	Interoperability	Interoperable with any H.323 & SIP compliant HD, SD VC systems and MCUs
18.	Endpoint Management	Webbased management of VC endpoint
19.	Dialling	E.164 Dialling using H.323 Gatekeeper
<b>Camera Specifications</b>		
20.	Far End Camera Control	Protocol H.281
21.	Camera Features	HD PTZ Camera of 720 p resolution
22.	Zoom	5x or more
23.	Mounting	Mountable on Screen or Desk or Wall
24.	Light Requirements	In Normal Room light
25.	Remote Control	Remote Control functionality with about 7 meters including for PTZ actions
<b>Interface/Ports</b>		
26.	Video	VGA and/or HDMI port with XGA/HD resolution to facilitate computer system connection for video in/out

27.	Audio	Auxilliary Audio In for connectingg external audio devices Audio Out ports supporting transferring audio to external audio/PA system
<b>VC Session Recording Ready</b>		
28.	Recording Media	Support for live recording of VC session with both sides audio and video using memory card or DVD/HDD
29.	Recording Connectivity	HDMI/VGA/S-Video/Composite Video Out and Audio out for recording through the Recording Device (DVR or HDD Recorder)
30.	DVR / HDD Recorder extra	
<b>Cables</b>		
31.	VC Unit to Display Unit HDMI Cable of 5 meters or more	
32.	VC Unit to Microphone Cable of 8 meters or more	
33.	VC Unit to external computer system - VGA Data Cable of 5 meters or more	
<b>Software Licence and Support</b>		
34.	Software subscription for all software applications, hardware drivers/pugins at least for Warranty Period including upgrades and patches if any.	
<b>Warranty</b>		
35.	Five onsite warranty	
<b>ITEM 2. DISPLAY UNIT</b>		
<b>SPECIFICATIONS OF DISPLAY UNIT FOR VC SYSTEM</b>		
36.	32/40/48 or more inches HD LED Monitor compatible with VC SYSTEM as given at Item 1 above (two in number i.e. 1 larger for remote site view(48" diagonal or higher LED display) & 1 for self view(32/40/48))	
37.	Two or more HDMI In Ports	
38.	One D-Sub (No.15) Input for PC Input including for Audio	
39.	Built In Stereo Speakers with Amplifier with 5 W x 5W capacity	
40.	Tablet Top Stand / Wall Mount Kit	
41.	Remote Control with Display Unit Functionalities	

42.	Input Power 230 +/- 5% with 50 Hz	
43.	5 years on site warranty	
<b>ITEM 3. VIDEO RECORDER</b>		
<b>SPECIFICATIONS OF VIDEO RECORDER FOR VC SYSTEM (DVR)</b>		
44.	Audio & Video In Ports compatible with Item No. 1 above for receiving live audio & video (of local and remote site) for live recording	
45.	Audio & Video Out Ports compatible with Item No. 2 above for playback of recorded audio & video of VC sessions	
46.	Built In media of installed HDD of 1 TB or above	
47.	Functionality to copy recorded files to external HDD, Memory Card Unit through USB Port	
48.	Recorded Video format to be compatible with all standard media players including VLC Media Player	
49.	Full Function Remote Control	
50.	Input Power 230 +/- 5% with 50 Hz	
51.	5 years on site warranty	
<b>ITEM 4. UPS</b>		
<b>SPECIFICATIONS OF UPS FOR VC SYSTEM</b>		
52.	Capacity	1 KVA Line Interactive
53.	Input Voltage and Frequency	140-270 V, 47 to 53 Hz
54.	Output Voltage and Frequency (On Mains)	230+/-5% with AVR(Automatic Voltage Regulation), 50 Hz +/- synchronized with Input Power Frequency.
55.	Output Voltage and Frequency (On Battery)	230+/-3% with 50 Hz
56.	Backup Time	60 minutes
57.	Battery Type	Maintenance-free sealed Lead- acid battery with suspended electrolyte:leakproof
58.	Overload Capacity	110%
59.	Efficiency	80% or more
60.	Ouput Wavetype	Quasi Sinewave or better



61.	Transfer Time	< 5 milliseconds
62.	Load Power Factor	0.6
63.	Other Features	Cold Start, Auto Start, Generator Compatible, No Load Shutdown
64.	Protections from	Surge, Short Circuit, Spikes, DC Undervoltage and Overload
65.	Indicators	Mains, On Battery, Charge, Overload
66.	Alarms	Low Battery, Mains Off, Tripping
67.	Operating Environment	0 - 40°C
68.	Operating Relative Humidity	0 - 95%
69.	Audible noise at 1 meter from surface of unit	Not more than 50.00 dBA
70.	Output Sockets	3 or more with 3 pin
71.	Warranty	5 years Onsite including batteries
<b>NOTE: ALL THE ABOVE SPECIFICATIONS SHOULD BE READ AS EQUIVALENT OR HIGHER</b>		

Whether to produce a sample : Yes.

Period within which goods should be delivered: Within 30 days after the receipt of the supply order (The period mentioned in the supply order shall be final.).

**ANNEXURE : 2  
BIDDER PROFILE**

**Part A**

Note: Read the criteria given in Annexure 10 before filling.

**PART A**

S.No.	Particulars	Details to be furnished
<b>Details of the Bidder(Firm/Company)</b>		
1	Name	
2	Address	
3	Telephone	Fax
4	Email	Website
<b>Details of Authorized Person entrusted with this project</b>		
5	Name	
6	Address	
7	Telephone	Email
<b>Information About the Company</b>		
8	Status of company (Public Ltd/Pvt. Ltd)	
9	Details of Registration of Firm	Date
		Ref#
10	Specify the type of the firm: a) OEM/Partnership with OEM b) Support with OEM	
11	Location and Address of Offices (in India and Overseas)	
12	Number of districts where service centres are available in Kerala.	
13	No. of IT projects completed successfully in Central/State Government Departments in Kerala	
	a) 10 Lakh <= Project value < 20 lakh	
	b) 20 Lakh <= Project value < 30 lakh	
	c) 30 Lakh <= Project value < 50 lakh	
	d) Project value 50 Lakh and above	

S.No.	Particulars	Details to be furnished
14	Income Tax Registration Number (PAN)	
15	Tax Registration details as per GST	

**Part B**

<b>Financial status of the bidder</b>			
<b>Turn Over of the Organization</b>			
FY 2014-15	FY 2015-16	FY 2016-17	Average of last 3 FYs

<b>Net Worth</b>
Net Worth of the Organization as on 31 <sup>st</sup> March 2017

**Part C**

*The Citations should be given in the format given below. A separate copy of this format should be used for each citation and at least three citations should be provided.*

<b>FORMAT FOR PROVIDING CITATIONS</b>			
Sl. No	Item	Guidelines	Attachment Ref. No. for details
1	Name of the Project		
2	Client Details	Name & Contact person's Name & No	
3	Domain/Sector	Please specify the domain such as which department etc	
4	No. of Locations	Please Specify Number of locations for implementation	
5	Contract Value	Provide particulars on Contract Value assigned to each major phase and milestone	

Signature of the Bidder

**ANNEXURE : 3**  
**STATEMENT OF TECHNICAL SPECIFICATIONS AND COMPLIANCE STATUS**

To

The Registrar (Recruitment & Computerisation)  
The High Court of Kerala  
Ernakulam

Ref Tender no: \_\_\_\_\_

Dated: \_\_\_/\_\_\_/\_\_\_

Dear Sir,

The Technical Specification and compliance status are as shown in the below given table.  
The entire work shall be performed as per your specifications and documents.

No	Features		Specification as per Tender	Specification offered by the Bidder (exact details to be provided by the bidder)
<b>ITEM 1. VC SYSTEM</b>				
<b>Power Specifications</b>				
1.	Input Voltage	230 +/- 5%		
2.	Input Power Frequency	50 Hz		
<b>Network Specifications</b>				
3.	Operatability	IP Networks Supporting Static IP as well as DHCP including for IPv6		
4.	Ethernet Port	Autosense Ethernet Port		
5.	NAT/Firewall	Support working behind NAT, Firewall traversal		
6.	Compatibility	SNMP Alerts QoS (with DiffServ & IP Precedence)		

Video Specifications				
7.	Protocol	H.264		
8.	View/Picture Arrangement	Picture In Picture or side by side picture (Dual Monitor Emulation) support .		
9.	Resolution	High Definition Live Video Resolution of 720 p at 25 fps for Transmission as well as Reception		
10	Transmission and Reception	HD Content & Presentation Transmission and Reception simultaneously		
11.	Multiparty	Point to Point as well as MultiPoint (for at least 1 + 3 sites)		
12.	Streaming	H.239 Dual Streaming support		
Audio Specifications				
13.	Protocols	G.722, G.711		
14.	Microphone	High Quality Microphone for distance of 3 meters or more Additional Microphone support		
15.	Audio Quality	Built In Accoustic echo cancellation with noise reduction		
Video Conferencing Specifications				
16	Directory Protocols	Global Directory, Display of active		